

export to USA and EEC. The industry were expected to make substantial profits on it. Though exports the industry were also benefited to the extent they were saved from the inventory carrying costs. Finally, in undertaking these exports the industry were to be guided by their commercial judgement.

DTC Buses for Schools

3775. SHRI VISHWANATH SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the buses of Delhi Transport Corporation are being hired out to carry the students of Public Schools;

(b) if so, the total number of buses being hired out;

(c) the amount earned by the Delhi Transport Corporation from each bus per month?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) 662 buses.

(c) The average amount earned per bus on school charter service in January, 1992 was Rs. 4, 817/-.

[English]

Income tax rent received by NRTs

3776. PROF. PREMDHUMAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have identified the immovable properties owned and rented by Non-Resident Indians in India and

whether the annual rent receivable in respect of such properties is taxable from the date of introduction of the provisions of Section 195 of the Income Tax Act, 1961;

(b) if so, the details of such identified properties and annual rent received against these properties during 1988-89, 1989-90 and 1990-91;

(c) the income tax received under this section since its introduction;

(d) the number of cases in which prosecutions have been launched against defaulters;

(e) whether some cases have been finalised; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). No separate statistics is maintained by the Income -tax Department in respect of immovable properties owned and rented by Non-Resident Indians in India and, therefore, the information about such properties and the annual rent received by the non-resident Indians during 1988-89 to 1990-91 is not available. The rental income derived by an assess, including a non-resident Indian, is taxable. The provisions of section 195 enjoins the payer to deduct tax at source at the time of payment or credit of taxable income (including rental income in respect of an immovable property) to a non-resident.

(c) Section 195 of the Income-tax Act has been in existence since the very inception of the said Act. The figures of total collection under the said Section during the last 5 year are as under:-